



2026:AHC:44492

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3026 of 2026

Umakant Pandey

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arvind Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Arvind Kumar Dixit, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.

2. The writ petitioner claims to be Gram Panchayat Adhikari who is superannuated on 31.01.2023 alleging irregularity, a show cause notice came to be issued on 21.03.2024 relatable to U.P. Panchayat Raj Act, 1947 and Rules 256 of the Rules in question. The writ petitioner claims to have tendered his reply on 27.03.2024, according to the writ petitioner, respondents seek to direct the writ petitioner to deposit an amount of Rs. 20,000/-.

3. On a pointed query being raised to the learned counsel for the writ petitioner whether there has been any deduction done, the answer is in negative. Be that as it may, since the writ petitioner has responded to the show cause notice dated 21.03.2024 on 27.03.2024, thus, the competent authority is directed to consider the reply so submitted and to pass final orders within a period of two months.

4. With the aforesaid observation, the writ petition stands disposed of.

February 26, 2026

Rajesh

(Vikas Budhwar, J.)